

कम्पनी कार्य मन्त्री विभाग में उप-मन्त्री (SHRI BEDBRATA BARUA): (a) Foreign companies as defined in Section 591 of the Companies Act are 561 in number. These companies do not have any separate account of paid-up capital for their branches in India. The total value of the assets in India of these companies, excluding those of 32 foreign shipping and aviation companies, which have global accounts and do not maintain separate accounts for business in India, however, was about Rs. 1286 crores as on 31st March, 1970. This includes assets created by foreign investment? as well as with liabilities created by these companies in India,

There are also 223 Indian Companies in which foreign holding companies have majority share participation. In their case the foreign investment in terms of paid-up capital was about Rs. 162 crores as on 31st March, 1969.

(b) and (c). The information is being collected from the concerned Ministries and will be laid on the Table of the House.

MR. CHAIRMAN : The Question Hour is over.

WRITTEN ANSWERS TO QUESTIONS

20 PAISE RACKETS IN BIG CITIES

*444. SHRI SUNDAR MANI
PATEL: SHRI K. C.
PANDA : DR. B. N.
ANTANI :

Will the Minister of Finance be pleased to state :

(a) whether the attention of Government has been drawn to a report in the *Times of India* of 22nd June, 1971 regarding the 20 paise racket in Delhi Bombay, Madras and Calcutta ;

(b) whether Government have received any report in this regard from the Enforcement Directorate or some other source ; and

(c) if so, the details thereof and the action taken against the culprits ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE/वित्त मन्त्रालय में राज्य मन्त्री (SHRI K. R. GANESH) : (a) to (c). Government's attention has been drawn to this news item, but there is no evidence to substantiate that 20 paise coins are being passed off as gold sovereigns in any of these cities.

ENQUIRY AGAINST GOENKA GROUP OF COMPANIES

♦445. SHRI ARJUN ARORA :
SHRI RAJENDRA PRATAP
SINHA : DR. SALIG RAM :
SHRI KRISHAN KANT :

Will the Minister of COMPANY AFFAIRS/be pleased to कम्पनी कार्य मन्त्री state :

(a) whether the enquiry against the Goenka group of companies has been completed ; and

(b) if so, what action is being taken in this regard ?

THE MINISTER OF COMPANY AFFAIRS/कम्पनी कार्य मन्त्री (SHRI K. V. RAGHUNATHA REDDY) ; (a) and (b). On the basis of the Inspection Reports under section 209(4) of the Companies Act, two First Information Reports were filed with the Central Bureau of Investigation.

The First Information Report dated 27th January, 1970, with regard to M/s. National Co. Ltd. was registered by the Central Bureau of Investigation on the 14th February, 1970. Messrs. National Co. Ltd. and Shri Ram Nath Goenka have filed two writ petitions in the Calcutta High Court. The Calcutta High Court has granted a stay of investigation.

The F.I.R. dated 2nd April, 1971 with regard to M/s. Andhra Prabha Private Ltd., was registered by the Central Bureau of Investigation on the 19th April, 1971. M/s. Andhra Prabha Private Ltd. Express Newspapers Private Ltd., and Indian Express (Madurai) Private Ltd. and Shri Ramnath Goenka have filed writ petitions in the Madras High Court. The Madras High Court has restrained by injunction the Government of India represented by the Department of Company Affairs (Company Law Board) from prosecuting the investi-